

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

(12)

Original Application No. 319/91.

Surat Singh Jagatsingh Gill. Applicant.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman,
Hon'ble Shri R.Rangarajan, Member(A).

Appearances:-

Applicant by Shri G.R.Menghani.
Respondents by Shri N.K.Srinivasan.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman Dt. 22.3.1994.

Heard learned counsel for the parties.

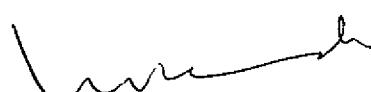
The counsel states that there is no controversy about the position now as the applicant's promotion as Chief Reservation Inspector was regularised retrospectively w.e.f. 31.12.1986. We therefore, make the Rule absolute in terms of prayer 'A' to the petition.

2. With regard to prayer 'B', the learned counsel for the Respondents states that he has not appeared for the selection and in view of this statement the counsel for the applicant does not press prayer 'B' and the prayer 'B' is therefore rejected.

3. The application is accordingly disposed of, with no order as to costs.



(R.RANGARAJAN)
MEMBER (A)



(M.S.DESHPANDE)
VICE-CHAIRMAN